



Jamshedpur on the following conditions:

(i) One of the bailors shall be the deponent / pairvikar of the present case namely, Abhishek Chatterjee, son of Late Dibyendu Chatterjee, resident of Nimpura, Kharagpur, P.O. and P.S. - Kharagpur, District – West Mindnapur, West Bengal, who has furnished photocopy of his UID Card bearing number 8927 8698 7727 before this Court in the bail application.

***Office is directed to send the photocopy of UID Card bearing no. 8927 8698 7727 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.***

(ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.

(iii) Petitioner shall appear before the trial court on each and every date for his appearance, failing which the trial court is at liberty to cancel the bail bonds of the petitioner.

(iv) The Jail Authority shall release the petitioner only after his medical check-up.

(v) The Civil Surgeon, Jamshedpur is directed to medically examine the petitioner at the time of his release and if he is infected with corona virus, he shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.

(vi) The petitioner shall follow all the guidelines issued by the Government to meet the challenges of Covid-19, as presently Country is passing through pandemic of Covid-19.

Accordingly, the instant bail application is allowed.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/